

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI  
C.P. NO. 246/I&BP/NCLT/MAH/2017

**Coram:** B. S. V. Prakash Kumar, Member (Judicial)  
V. Nallasenapathy, Member (Technical)

In the matter of under Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority), Rule 2016)

1. Culross Opportunities SP.  
2. Peter Beck and Partners ... Applicants  
V/s.  
M/s. Sharon Bio-Medicine Limited ... Corporate Debtor

**Applicants' Counsel:** Mr. Sharan Jagtiani, Counsel, a/w. Mr. Arjun Gupta, Advocates i/b. Nishith Desai Associates for the Applicant.

**Corporate Debtors' Counsel:** None appeared.

**ORDER**

*(Pronounced on 25.04.2017)*

The Insolvency and Bankruptcy Petition was admitted on 11.04.2017, wherein the IRP was not appointed and direction regarding public announcement was also not given. In view of the above, the following directions are given:

(i) That the public announcement of the corporate insolvency resolution process shall be made immediately as specified under section 13 of the Code.

(ii) That this Bench hereby appoints Mr. Dinkar T. Venkatasubramanian, Ersnt & Young LLP, 6<sup>th</sup> Floor, Worldmark-1 IGI Airport Hospitality District, Aerocity, New Delhi-110037, [dinkar.venkatasubramanian@in.ey.com](mailto:dinkar.venkatasubramanian@in.ey.com), Registration No. IBBI/IPA-001/IP-P00003/2016-17/I0011, as interim resolution professional to carry the functions as mentioned under Insolvency & Bankruptcy Code.

Sd/-  
V. NALLASENAPATHY  
Member (Technical)

Sd/-  
B. S.V. PRAKASH KUMAR  
Member (Judicial)